Supplementary Cause List-1 Sr. No. 7

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

CRR No. 8/2017

Mumtaz AliPetitioner (s)

Through: - Mr. Sunny Mahajan, Advocate (on Audio Call from residence in Jammu)

V/s

M/s A-Dabur Medical Store and another

....Respondent (s)

Through:-

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 11.06.2020

Report of the Registry reveals that the petitioner has not taken the steps for service of the respondents.

Last and final opportunity is granted to the petitioner to do the needful within a period of 15 days. After needful is done, let a notice be issued to the respondents in terms of order dated 01.05.2017.

List on 29.07.2020.

(RAJNESH OSWAL) JUDGE

Jammu 11.06.2020 (Rakesh)